

DIVISION BENCH S-1

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

IA/79(KB)2021
In
C.P. (IB)/1617(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd JANUARY, 2021, 10:30 A.M

Name of the Company	AIR COM TRAVELS PRIVATE LIMITED Vs. MOHAN MOTOR UDYOG PRIVATE LIMITED		
Under Section	Sec 66(1),Sec 49(2)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Mr. Surendra Kumar Agarwal, Resolution Professional

Mr. Vikram Wadehra, Advocate -For the Resolution Professional in IA79(KB)/2021

Mr. Joy Saha, Senior Advocate - For Respondent No. 2 and 3
Mr. Shaunak Mitra, Advocate
Mr. Sachin Shukla, Advocate

Mr. Jishnu Chowdhury, Advocate - For Respondent No. 1
Mr. Rishav Banerjee, Advocate
Ms, Namrata Basu, Advocate

Mr. Ratnesh Rai, Advocate - For HDFC Bank
Mr. Anunoy Basu, Advocate
Mr. Ankan Rai, Advocate

ORDER

Mr. Vikram Wadehra, Ld. Counsel for the Resolution Professional is present. Mr. Jishnu Chowdhury, Ld. Counsel is present on behalf of Respondent No. 1. Mr. Joy Saha, Ld. Senior Counsel, along with Mr. Shaunak Mitra, Ld. Counsel and Mr. Sachin Shukla, Ld. Counsel, are present on behalf of Respondent No. 2 & 3.

The Respondents are hereby directed to file the replies to the Application within a period of three weeks from today, with advance copies to be served on the Resolution Professional and the Ld. Counsel for the RP. The Resolution Professional to file rejoinder within two weeks, thereafter, if need be.

List this matter for hearing on 26th March, 2021.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)